CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 310/MP/2026 along with IA No. 107/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Hon'ble Commission's power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited to grant non-solar hour access for 199 MW at Fatehgarh IV SS as sought by the Petitioner, instead of 166 MW as indicated in the Agenda for the 47th CMETS Meeting – NR.
Petitioners	:	AMPIN Energy Utility Nine Private Limited and Anr.
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Girik Bhalla, Advocate, AMPIN Energy Shri Ali Ahmed Chaudhary, Advocate, AMPIN Energy Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that certain subsequent developments had occurred during the last CMETS meeting, the minutes of which are still awaited. Accordingly, the learned counsel requested that the matter be deferred by four weeks. The learned counsel for the Respondent, CTUIL, did not oppose the said request. Accordingly, the matter was adjourned.

2. The Petition, along with IA, will be listed for hearing on **7.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)